

Refusal by Canada to supply enriched Uranium

544. SHRI DAULAT RAM SARAN:
 SHRI TRILOK CHAND:
 SHRI JAGPAL SINGH:
 SHRI CHHOTAY SINGH
 YADAV:
 SHRI RAM VILAS PASWAN:
 SHRI RAJESH KUMAR
 SINGH:

Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the Government of Canada have refused to reconsider its decision not to supply enriched Uranium to India unless a Non-Proliferation Treaty is signed by the Indian Government;

(b) if so, the reaction of Government with regard thereto; and

(c) the manner in which Government propose to meet the requirement of enriched uranium?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) The question does not arise, as India has not asked Canada for supply of enriched uranium.

(b) Does not arise.

(c) The Tarapur Atomic Power Station is the only Power Station using enriched uranium as fuel. The Government of India is prepared with alternative measures to ensure continued operation of the Tarapur Atomic Power Station.

Setting up of a Rocket Base in Kanyakumari District of Tamil Nadu

545. SHRI K. T. KOSALRAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a Rocket base to be set up in Kanyakumari district of Tamil Nadu has been given up

due to the objections of the State Government about despoilation of environment; and

(b) if so, the details of damage to environment?

THE MINISTER OF STATE IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ELECTRONICS AND ENVIRONMENT (SHRI C. P. N. SINGH): (a) and (b). It is proposed to set up test facilities for liquid rockets at a location selected for this purpose in Kanyakumari-Tirunelveli Districts of Tamil Nadu. The project has not been given up and will be implemented after getting necessary clearance including those from the environmental angle.

Modernisation of M.R.T.P. Units

546. SHRI K. T. KOSALRAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether the licensed industrial capacity of Monopolies Restrictive Trade Practices units has not been fully utilised because of the insistence that for modernisation to reach the production level of licensed capacity the units have to get prior approval of Government; and

(b) if so, how many such Monopolies Restrictive Trade Practices units applied for modernisation during 1981 and how many of them have reached the production level of industrial capacity?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) While no prior permission of Government is required under the Industries (Development & Regulation) Act, 1951 for modernisation to achieve the capacity already licensed for an industrial undertaking, under the extant provisions of (Section 21) the Monopolies and Restrictive Trade Practices Act, 1969, if a modernisation proposal results in accretion to value of assets of the undertaking by 25 per cent or more, the undertaking concerned is required to obtain